

[TO BE PUBLISHED IN THE GAZETTE OF INDIA, EXTRAORDINARY, PART II, SECTION 3, SUB-SECTION (i)]

Government of India
Ministry of Finance
Department of Revenue
(Central Board of Excise and Customs)

Notification No. 148/ 2015-Customs (N.T.)

New Delhi, the 29th December, 2015

G.S.R..... (E). – In exercise of the powers conferred by clause (aa) of sub- section (1) of section 7 of the Customs Act, 1962 (52 of 1962), the Central Board of Excise and Customs, hereby makes following further amendments in the notification of the Government of India in the Ministry of Finance (Department of Revenue) No.12/97-CUSTOMS (N.T.), dated the 2nd April, 1997, published in the Gazette of India, Extraordinary, Part II, Section 3,Sub-section (i) vide number G.S.R. 193(E), dated the 2nd April, 1997, namely:-

In the Table to the said notification, after serial number 14 and the entries relating thereto, the following serial number and entries shall be inserted namely:-

(1)	(2)	(3)	(4)
" 15	Uttarakhand	(i) Pantnagar, District Udham Singh Nagar.	Unloading of imported goods and loading of export goods" .

[F.No.434/26/2013-Cus.IV]
(Z.R.Kamili)
Director (Customs)

Note:- The principal notification No. 12/97-CUSTOMS (N.T.), dated the 2nd April, 1997 was published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), vide number G.S.R193. (E), dated the 2nd April, 1997 and last amended by notification No. 145/2015-CUSTOMS (N.T.), dated the 18th December, 2015 vide number G.S.R.998(E). dated the 18th December, 2015.